

**CP NO. 97(ND)/2015
RT No.07/2016**

M/s Plezer Investments Pvt. Ltd. & Ors.

...Petitioners

Versus.

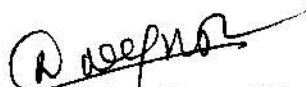
M/s Mukesh Udyog Ltd. & Ors.

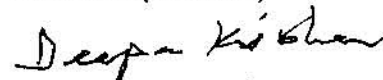
...Respondents

Present: Mr. Sunil Salotra, Advocate for petitioners.
Mr. Tejinder Singh, Advocate for respondents.

The reply is not filed by the respondents. Learned counsel for respondents seeks time to file reply but no ground is made out for further adjournment. Appearance on behalf of the respondents was made on 06.10.2016 but no objection from previous Advocate was filed on 09.11.2016. The written statement having not been filed the respondents were directed on 09.11.2016 to file reply to the main petition at least two days before the next date. Time was again granted for today by bringing to the pointed attention of the learned counsel that extension of time for disposal of this case was applied to the Hon'ble President of the Principal Bench, NCLT, New Delhi. Adjournment is again requested to file written statement but without any justification, so the defence of the respondents is struck off.

Post the matter for arguments to 19.12.2016. Learned counsel for petitioners directed to file two extra copies of Paper Book at least three days before the next date.


(Justice R.R. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

November 24, 2016

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